

20-11-2006

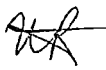
1.
CP.368/2006
OA. 2675/99

Present: Sh.M.K.Bhardwaj, counsel for applicants

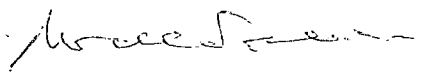
In OA.2675/99 respondents are directed to consider the engagement of the applicant as casual labour in preference to freshers and outsiders. The present CP is filed by the counsel for applicant contending that respondents have engaged some fresher without considering the applicant's engagement in terms of the Tribunal's order.

We are of the view that at this stage a status report may be called for from the respondents No.3.

Issue notice to the respondent No.3 for submission of status report, returnable within four weeks. List the case on ^{lea} 20.12.2006.


(Mrs. Neena Rajan)
Member (A)

mk


(M.A. Khan)
Vice Chairman(J)

Noted for the order on 20.12.06
for the order on 20.12.06
for the order on 20.12.06
for the order on 20.12.06

Item-17

20.12.2006

CP-368/2006

OA-2675/1999

Present: Sh. Yashpal proxy for
Sh. M.K.Bhardwaj, counsel for applicant.

Applicant's counsel is directed to furnish correct address of respondent by the
next date. Thereafter notices be issued to the respondents returnable on 19.1.2007.

(N.D.DAYAL)
Member (A)

(SHANKER RAJU)
Member (J)

'sd'

*Corrected address not filed
by respondent counsel hence
notice could not be
issued to R3*

January 19, 2007
CP 368/2006 In OA 2675/99

(70)

Present: Shri Yashpal for Shri MK Bhardwaj, counsel for applicant

Correct address of the respondents be furnished by the applicant within a week. Thereafter, notice be issued to the respondents. List on 12.2.2007.

NR

(Neena Ranjan)
Member (A)

SR

(Shanker Raju)
Member (J)

/sunil/

Notice issued
8/ complete
Reply not done?

No.6

CP-368/2006
OA-2675/1999

12.02.2007

Present : Ms. Priyanka Bhardwaj, proxy for Sh. M.K. Bhardwaj, counsel
for petitioner.
Sh. R.N. Singh, counsel for respondents.

Learned counsel for respondents has submitted that he has not received a copy of the Contempt Petition. Learned proxy counsel for petitioner undertakes to supply a copy of the same to learned counsel for the respondents today itself.

Learned counsel for respondents seeks and is allowed four weeks time to file reply.

List on 20.03.2007.

Ce
(Chitra Chopra)
Member(A)

M. Ramachandran
(M. Ramachandran)
Vice-Chairman(J)

Petty hell not ruled

lwl


Item No.11

C.P. No.368/2006
O.A. No.2675/1999
20.03.2007


Present : Shri M.K. Bhardwaj, learned counsel for applicant.
Shri R.N. Singh, learned counsel for respondents.

Learned counsel for respondents states that counter shall be filed during the course of the day. A copy of the same has been handed over to counsel for applicant in the Court.

List the matter on 23.4.2007.


(V.K. AGNIHOTRI)
MEMBER (A)

/ravi/


(V.K. BAL)
CHAIRMAN

Reply recd. 23/4/07

Item no 11
C.P. 368/2006
w/o O.A. 2675/89
23/4/07

*cf discussed at ...
Hence the chairman ...
Hence Mr. V.K. Agnihotri, ...
and ...
an oral ...*

23/4/07